

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF

RELEVANT PARTICULARS		
1.	Name of corporate debtor	OM SHAKTHY AGENCIES (MADRAS) PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	30 th December 1991
3.	Authority under which corporate debtor is incorporated / registered	RoC - Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U52599TN1991PTC021932
5.	Address of the registered office and principal office (if any) of corporate debtor	N-1, Jawaharlal Nehru Road, Ekkattuthangal, Chennai 600032
6.	Insolvency commencement date in respect of corporate debtor	February 13, 2023 (Order received on February 15, 2023)
7.	Estimated date of closure of insolvency resolution process	August 12, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Geetha Sridhar IBBI/IPA-002/IP-N00854/2019-2020/12733
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Block 3, 7 E Rani Meyammai Towers, MRC Nagar, Chennai 600 028. gs.gsconsultants@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Block 3, 7 E Rani Meyammai Towers, MRC Nagar, Chennai 600 028. omshakthycirp@gmail.com
11.	Last date for submission of claims	March 01, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NIL
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/downloads Physical Address: same as above in point No.10

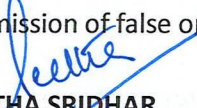
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process (CIRP) of the Om Shakthy Agencies (Madras) Private Limited on February 13, 2023 (Order received on February 15, 2023).

The creditors of Om Shakthy Agencies (Madras) Private Limited, are hereby called upon to submit their claims with proof on or before March 01, 2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NIL] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


GEETHA SRIDHAR
INTERIM RESOLUTION PROFESSIONAL
IBBI/IPA-002/IP-N00854/2019-2020/12733
In the matter of OM SHAKTHY AGENCIES (MADRAS) PRIVATE LIMITED

February 16, 2023
Chennai